

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 20.05.2010 but actually held on 10.06.2010

The Meeting No. 08/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 20.05.2010 but actually held on 10.06.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A. Lal, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. J.D. Giri, Nominee AEPC	AEPC

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 8/84-ALC3/2010 **MEETING DATE** : 20.05.2010

	Case No.:3/36/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status:Deffered and Re-indexed
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1	HQ File :01/84/050/00176/AM10/	RLA File :31/24/040/00165/AM10/	Lic.No/Date:3110040756 24.11.2009	Defer Date:20.05.2010
Decision : The Committee considered the case as per agenda and observed that the report of the Team of Officers who visited the unit of the firm is still awaited. It was therefore decided to relist the case on 17.6.2010.				

2	Case No.:5/46/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status:Deffered and Re-indexed
	HQ File :01/84/050/00256/AM10/	RLA File :31/24/040/00224/AM10/	Lic.No/Date:3110041785 02.02.2010	Defer Date:20.05.2010
	Decision : The Committee considered the case as per agenda and observed that the report of the Team of Officers who visited the unit of the firm is still awaited. It was therefore decided to relist the case on 17.6.2010.			

Case No.:4/52/84-ALC3/2009	Party Name:M.M.EXPORTS (INDIA)	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status:Approved
HQ File :01/84/050/00285/AM10/	RLA File :05/24/040/00475/AM10/	Lic.No/Date:0510258073 09.02.2010	Defer Date:20.05.2010
Decision : The Committee considered the case as per agenda and on the basis of the written comments of DC(MSME) vide their U.O. No.37(5)/05-2010-11/Hosiery/83 dated 9.6.2010 and approved the quantity of inputs as under:-			
Export item	Import Item	Qty. recommended/per pc.	

Ladies Dress of different sizes made of 58% Linen 42% Cotton Woven Dyed Fabric, GSM – 113+/- 10% (Style No.J211E4769E-7PU).	58% Linen 42% Cotton Woven Dyed Fabric, GSM – 113 +/- 10%.	3.25 sq. mtrs.
Ladies Skirt of different sizes made of 58% Linen 42% Cotton Woven bleached Fabric, GSM – 113+/- 10% (Style No.J211H7221E-2DG).	58% Linen 42% Cotton Woven bleached Fabric, GSM – 113 +/- 10%.	3.58 sq. mtrs.
Ladies Blouse of different sizes made of 58% Linen 42% Cotton Woven bleached Fabric, GSM – 113+/- 10% (Style No.J241E2787E-2DG/J391E2787E-2DG).	58% Linen 42% Cotton Woven Dyed Fabric, GSM – 113 +/- 10%.	3.23 sq. mtrs.

The GSM should match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/49/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status: Approved
HQ File :01/84/050/00272/AM10/	RLA File :35/24/040/00038/AM10/	Lic.No/Date: 3510029268 24.02.2010	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in

consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
98% Cotton and 2% Nylon Fibre with White Metal Compound Blended Dyed Woven Fabrics (260 GSM) with Flame Resistant Finish (Net content of Cotton – 71089 Kgs. & the net content of Nylon Fibre with white metal compound – 1451 Kgs.	72450.000 Kgs.	1) Raw Cotton Natural Fibre 2) Nylon Fibre with WhiteMetal Compound Man made Fibre. 3) Vat Dyes. 4) Flacovan Flame Resistant Chemicals. 5) Ukadan Flame Resistant Chemicals. 6) Silastal Flame Resistant Chemicals. 7) Silastan Flame Resistant Chemicals.	1) 87084 Kgs. (1.225 Kgs./ kg. of cotton content of export product). (with 22½% wastage). 2) 1596 Kgs. 3) @ 1.5% of cotton fabric in the export product. 4) 28980 Kgs. (400 gms./ Kgs. Of fabric in the export product). 5) 47 gms./Kg. of fabric in the export product. 6) 19 gms/Kg. of fabric in the export product. 7) 2 gms./Kg. of fabric in the export product.

Dyes and Chemicals mentioned in items of import at S.Nos.3 to 7 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.:2/4/84-ALC3/2010	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status: Rejected
	HQ File :01/84/050/00013/AM11/	RLA File :03/94/040/01028/AM10/	Lic.No/Date:0310561834 24.02.2010	
	Decision: The Committee considered the case as per agenda and observed that the applicant has not furnished the information asked for by DC(MSME) vide their letter dated 3.5.2010 and as such the Committee decided to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:6/52/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status : Approved
HQ File :01/84/050/00287/AM10/	RLA File :35/24/040/00037/AM10/	Lic.No/Date:3510029331 02.03.2010	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
100% Cotton Dyed Woven Fabrics (120 GSM) with Flame Resistant Finish and Quilted with Thinsulate (Net content of Cotton – 18042 Kgs. Net content of	25666.200 Kgs.	1) Raw Cotton Natural Fibre 2) Vat Dyes. 3) Flacovan Flame Resistant Chemicals. 4) Ukadan Flame	1) 22101 Kgs. (1.225 Kgs./kg. of cotton content of export product) (with 22½% wastage). 2) @ 1.5% of cotton fabric in the export product. 3) 10266.4 Kgs. (400 gms./Kgs. Of fabric in the export product). 4) Ukadan Flame

Thinsulate – 97000 Mtrs. (6984 Kgs.) Net content of FR Thread – 10670000 Mtrs. (640.20 Kgs.))	Resistant Chemicals. 5) Silastal Flame Resistant Chemicals. 6) Silastan Flame Resistant Chemicals. 7) Thinsulate Lining material. 8) FR Thread Sewing Thread.	4) 47 gms./Kg. of fabric in the export product. 5) 19 gms/Kg. of fabric in the export product. 6) 2 gms./Kg. of fabric in the export product. 7) 7124 Kgs. (with 2% wastage). 8) 10776700 M (with 1% wastage).
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Dyes and Chemicals mentioned in items of import at S.Nos.2 to 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/52/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status : Approved
HQ File :01/84/050/00282/AM10/	RLA File :05/24/040/00515/AM10/	Lic.No/Date:0510260594 16.03.2010	

7	<p>Decision : The Committee considered the case as per agenda and the Committee decided to allow the quantity of import item Sr.No.1 and 3 as applied for. However, the Committee observed that the applicant has not provided any measurement chart and the CAD efficiency is also very low and as such disallowed the quantity asked for in respect of import item No.2.</p> <p>The GSM should match in import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>
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8	Case No.:10/52/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status: Approved
	HQ File :01/84/050/00291/AM10/	RLA File :05/24/040/00525/AM10/	Lic.No/Date:0510260648 17.03.2010	
	<p>Decision : The Committee considered the case as per agenda and the Committee decided to allow the import quantity at S.No.1 and 2 as applied for.</p> <p>The GSM should match in import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

9	Case No.:1/2/84-ALC3/2010	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:8/84-ALC3/2010 20.05.2010	Status:Deferred
	HQ File :01/84/050/00298/AM10/	RLA File :31/24/040/00252/AM10/	Lic.No/Date:3110042611 26.03.2010	Defer Date:17.06.2010
	<p>Decision: The Committee considered the case as per agenda and observed that the report of the Team of Officers who visited the unit of the firm is still awaited. It was therefore decided to relist the case on 17.6.2010.</p>			

	Case No.:6/4/84-ALC3/2010	Party Name:MEENAKSHI INDIA LTD	Meet No/Date:8/84-ALC3/2010	Status:Deferred
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10			20.05.2010	
	HQ File :01/84/050/00017/AM11/	RLA File :04/24/040/00003/AM11/	Lic.No/Date:0410113089 12.04.2010	Defer Date: 17.06.2010
	Decision: The Committee considered the case as per agenda and observed that the case is under examination by DC(MSME) and as such decided to relist the case on 17.6.2010.			

Manually generated agenda cases

Case No.68	M/s. Subbarow Apparels, Chennai.
NC 08/11 dt. 20.05.2010	F.No. 01/84/50/355/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0410099437 dated 23.10.2008.	

Decision: The Committee considered the case as per agenda and observed that the applicant has furnished CAD, CAM, etc. and deliberated the case in consultation with the technical authorities present in the meeting. The Committee decided to allow the import quantity as applied for as this is a repeat of earlier case.

The GSM should match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.69	M/s. Sky Industries Ltd., Mumbai.
NC 08/11 dt. 20.05.2010	F.No. 01/84/162/424/AM-07/DES-V
Re-fixation of input output norms in respect of Advance Authorisation No.0310385209 dated 19.06.2006.	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and decided to allow the import quantity in respect of item No. 3 and 4 as under:-

- (i) Release Paper - 0.28 Kgs./Kgs. Content in the export product.
- (ii) Hot-Melt Adhesive Glue - 0.25 Kgs./Kgs. Content in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.70	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 08/11 dt. 20.05.2010	F.No. 01/84/162/021/AM-11/DES-V
Amendment against Advance Authorisation No.0710039802 dated 24.8.2005.	

Decision: The Committee considered the case as per agenda and decided to call for the representative of the firm for P.H. on 17.6.2010. The case will be relist on 17.6.2010 accordingly.

Case No.71	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 08/11 dt. 20.05.2010	F.No. 01/84/162/016/AM-11/DES-V
Amendment against Advance Authorisation No.0710040425 dated 23.09.2005.	

Decision: The Committee considered the case as per agenda and decided to call for the representative of the firm for P.H. on 17.6.2010. The case will be relist on 17.6.2010 accordingly.

Case No.72	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 08/11 dt. 20.05.2010	F.No. 01/84/162/017/AM-11/DES-V
Amendment against Advance Authorisation No.0710054892 dated 11.12.2007.	

Decision: The Committee considered the case as per agenda and decided to call for the representative of the firm for P.H. on 17.6.2010. The case will be relist on 17.6.2010 accordingly.

Case No.73	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 08/11 dt. 20.05.2010	F.No. 01/84/162/552/AM-10/DES-V
Amendment against Advance Authorisation No.0710054898 dated 11.12.2007.	

Decision: The Committee considered the case as per agenda and decided to call for the representative of the firm for P.H. on 17.6.2010. The case will be relist on 17.6.2010 accordingly.

Case No.74	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 08/11 dt. 20.05.2010	F.No. 01/84/162/551/AM-10/DES-V
Amendment against Advance Authorisation No.0710054890 dated 11.12.2007.	

Decision: The Committee considered the case as per agenda and decided to call for the representative of the firm for P.H. on 17.6.2010. The case will be relist on 17.6.2010 accordingly.

Case No.75	M/s. Indo Count Industries Ltd., Mumbai.
NC 08/11 dt. 20.05.2010	F.No. 01/84/50/069/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310428456 dated 01.05.2007.	

Decision: The Committee considered the case as per agenda and decided to call for the representative of the firm for P.H. on 17.6.2010. The case will be relist on 17.6.2010 accordingly.

Case No.76	M/s. Gupta Enterprises, Chennai.
NC 08/11 dt. 20.05.2010	F.No. 01/84/50/013/AM-08/DES-V

Ratification of input output norms against Advance Authorisation No.0410089135 dated 25.04.2007.

Decision: The Committee considered the case as per agenda and observed that the similar case has been decided by the Norms Committee in the recent past. Accordingly, the Committee decided to link the relevant file and relist the case on 17.6.2010.

Case No.77	M/s. Koshambh Multithred Pvt. Ltd., Baroda.
NC 08/11 dt. 20.05.2010	F.No. 01/84/162/025/AM-11/DES-V
Clarification regarding entitlement of Yarn Dyed Fabrics as input against export of printed fabric under SION Sr. No.J-325.	

Decision: The Committee considered the case as per agenda and decided to call for the representative of the firm for P.H. on 17.6.2010. The case will be relist on 17.6.2010 accordingly.

Case No.78	M/s. Kitex Garments Ltd., Kochi.
NC 08/11 dt. 20.05.2010	F.No. 01/84/50/046/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.1010028968 dated 29.02.2008.	

Decision: The Committee considered the case as per agenda and after consultation with the technical authorities present in the meeting and decided to allow to modify the export quantity as 84024 Pcs. in respect of import item No.1, it was decided to call the applicant for P.H. along with relevant details and sample. The technical person of the firm should also present in the P.H. as such it was decided to relist the case on 24.6.2010.
